

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 21 DEC 1993

APPLICATION NO(s) 961 of 1993

APPLICANTS: N. Manjunatha v/s. RESPONDENTS: Chairman, Central Electricity Authority, N. Delhi & Others.

TO.

1. Sri. M. S. Anandaramu, Advocate,
No. 27, Chandrashekhar Complex,
First Floor, First Main,
Gandhinagar, Bangalore-9.
2. Sri. M. S. Padmarajaiah,
Sr. Central Govt. Stng. Counsel,
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 14-12-1993.

gsl *Bohra*
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

Issued

gsl

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 961/1993

DATED THIS THE FOURTEENTH DAY OF DECEMBER, 1993

Present: Justice Shri P.K. Shyamsunder, Vice Chairman

Shri N. Manjunatha
S/o. N. Narasimhappa
working as Assistant Director
Grade-II, Hotline Training Centre
O/O Director of Central Electricity
Authority, No.6/7, Crescent Road,
Ashanagar High Grounds
Bangalore-560 001.

... Applicant

(By Shri M.S. Anandaramu, Advocate)

vs.

1. The Central Electricity Authority
represented by its Chairman
Sewa Bhavan, R.K. Puram
New Delhi - 110 066

2. The Central Electricity Authority
Hotline Training Centre
represented by its Director
6/7, Crescent Road, Ashanagar
High Grounds, Bangalore - 1.

3. The Deputy Director
Central Electricity Authority
Hotline Training Centre
6/7, Crescent Road, Ashanagar
High Grounds, Bangalore-1. ... Respondents

(By Shri M.S. Padmarajaiah, S.C.G.S.C.)

I think it is appropriate to dispose off
this application finally treating it as having become
infructuous now that I am told the applicant has since
been relieved and under the circumstances he cannot stay
back in the old position. It was however be open to the
applicant to make a suitable representation within two weeks
to the department urging that he be reinstated to the old



position, and if he makes any such representation, the department would dispose off the same within 4 weeks thereof.

2. With these observations, the application stands disposed off.



Mr.

TRUE COPY

Sch-

(P.K. SHYAMSUNDER)
VICE CHAIRMAN

Banerji
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE
20/12/53